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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ CS(COMM) 1269/2025 & I.A. 29557/2025

AJAY ALIAS VISHAL VEERU DEVGAN .....Plaintiff

Through: Mr. Pravin Anand, Mr. Ameet Naik, Ms. Madhu Gadodia, Mr. Dhruv Anand, Mr. Abhishek Kale, Ms. Udita Patro, Ms. Nimrat Singh, Mr. Dhananjay Khanna, Ms. Unnati Gambani & Mr. Pranav Nair, Advs.

versus

THE ARTISTS PLANET & ORS. .....Defendants

Through: Mr. Manas Raghuvanshi, Adv. for D-4
Mr. Vivek Ayyagari and Ms. Misthi Dubey, Advs. for D-5.
Ms. Mamta Rani Jha, Mr. Rohan Ahuja & Ms. Shruttima Ehersha, Advs. for D-7.
Mr. Varun Pathak, Mr. Yash Karunakaran & Mr. Mritunjoy Roy, Advs. for D-12.
Ms. Nidhi Raman, CGSC with Mr. Om Ram and Mr. Mayank Sansanwal, Advs. for D-15 & 16.

CORAM:
HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

O R D E R

% 27.11.2025

I.A. 29563/2025 (seeking exemption from issuing written notice)

1. This is an application seeking exemption from issuing notice to Defendant Nos. 15 and 16 under Section 80(2) r/w Section 151 of the Code of Civil Procedure, 1908 [‘CPC’].

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2. Issue notice.

3. Ms. Nidhi Raman, CGSC. accepts notice. She states that since Defendant Nos. 15 and 16 are proforma Defendants, she has no objection to the exemption being granted.

4. Keeping in view the fact that Defendant Nos. 15 and 16 are proforma Defendants, the exemption as sought is hereby granted.

5. The application stand disposed of.

I.A. 29562/2025 (seeking time for filing required certificate)

6. This is an application filed under Section 151 CPC seeking time for filing the required certificate under Section 63(4)(c) of the Bharatiya Sakshya Adhiniyam, 2023.

7. The Plaintiff is directed to file the required certificate within four (4) weeks, failing which the document shall not be read in evidence.

8. Accordingly, the application stands disposed of.

I.A. 29561/2025 (seeking exemption from pre-institution mediation)

9. This is an application under Section 12A of the Commercial Courts Act, 2015 read with Section 151 CPC, filed by the Plaintiff seeking exemption from instituting pre-litigation mediation.

10. Having regard to the facts that the present suit contemplates urgent interim relief and in light of the judgement of the Supreme Court in **Yamini Manohar v. T.K.D. Keerthi**[1], exemption from the requirement of pre-institution mediation is granted to the Plaintiff.

11. Accordingly, the application stands disposed of.

I.A. 29560/2025 (seeking extension of time for filing court fees)

12. Learned counsel for the Plaintiff states that the Court fees certificate has

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already been deposited and therefore, the relief sought in this application has become infructuous.

13. In view of the aforesaid, the application is disposed of.

I.A. 29559/2025 (seeking exemption from filing clearer copies)

14. Subject to the Plaintiff filing the clearer copies of dim documents sought to be relied upon within four (4) weeks from today, exemption is granted for the present. If the Plaintiff fails to file the documents, the dim documents shall not be read in evidence.

15. The application is disposed of.

I.A. 29558/2025 (seeking leave to file additional documents)

16. This is an application seeking leave to file additional documents under Order XI Rule 1(4) of the CPC [as amended by the Commercial Courts Act, 2015] read with Section 151 CPC, within thirty (30) days.

17. The Plaintiff, if they wish to file additional documents, will file the same within thirty (30) days from today, and it shall do so strictly as per the provisions of the Commercial Courts Act, 2015 and the Delhi High Court (Original Side) Rules, 2018 ['DHC Rules'].

18. For the reasons stated in the application, the same is allowed.

19. Accordingly, the application is disposed of.

I.A. 29557/2025 (seeking discovery, production and inspection)

20. This is an application filed under Order XI Rule 1, 3 and 5 of the CPC seeking production, discovery and inspection of the Defendants documents, details of which are given at paragraph 3 of the captioned application.

21. Issue notice to Defendant nos. 2, 6, 8, 9, 10 and 11.

22. Reply be filed within two (2) weeks. Rejoinder thereto, if any, be filed

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[1] (2024) 5 SCC 815

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within two (2) weeks thereafter.

23. List before the learned Joint Registrar (J) on **26.12.2025**.

24. List before Court on **30.04.2026**.

CS(COMM) 1269/2025

25. The present suit has been filed seeking permanent injunction restraining trademark infringement, passing off, copyright infringement, violation of common law rights, misappropriation of personality/publicity rights, performers' right along with other ancillary reliefs against the Defendants.

26. Learned counsel for the Plaintiff submits that Defendant Nos. 1, 2, 6, 8, 9, 10 and 11 are identified infringing Defendants.

27. He states that Defendant No. 7 has been impleaded not strictly as an infringing party, but only on account of the infringement arising from its 'Your content & third-party training' policy allowing creators to permit their videos to be used for AI-model training which poses a serious risk of propagating biased and defamatory content, as AI systems trained on sexually explicit or misleading videos may falsely attribute such acts to the Plaintiff. He states that this not only multiplies the harm by enabling the same infringing content to be viewed publicly and used for AI training, but also allows Defendants, including unknown uploaders, to commercially profit through YouTube's extensive monetisation mechanisms, such as advertising revenue, and other RPM/CPM-based earnings, which increases with higher viewership of the impugned videos, thereby infringing Plaintiff's publicity and personality rights.

28. Let the plaint be registered as a suit.

29. Summons be issued to Defendant nos. 1, 2, 6, 8, 9, 10, and 11 ['infringing defendants'] as well as Defendant No. 7 through speed post and e-

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mail, upon filing of process fee. Affidavit of service(s) be filed within one (1) week.

30. Summons shall state that the written statement(s) shall be filed within 30 days from the date of receipt of summons. Along with the written statement(s), the Defendants shall also file affidavit(s) of admission/denial of the documents of the Plaintiff, without which the written statement(s) shall not be taken on record.

31. Liberty is given to the Plaintiff to file replication(s) within 30 days of the receipt of the written statement(s). Along with the replication(s), if any, filed by the Plaintiff, affidavit(s) of admission/denial of documents of the Defendants, be filed by the Plaintiffs, without which the replication(s) shall not be taken on record. If any of the parties wish to seek inspection of any documents, the same shall be sought and given within the timelines.

32. It is made clear that any unjustified denial of documents may lead to an order of costs against the concerned party.

33. Any party seeking inspection of documents may do so in accordance with the Delhi High Court (Original Side) Rules, 2018.

34. Defendant Nos. 3, 4, 5, 12, 13, 14, 15, and 16 have been impleaded as 'proforma Defendants' in the suit for ensuring compliance of the Court's directions. Since they are proforma Defendants, no summons is being issued to the said Defendants. The said Defendants, therefore, do not have to file written statements. Directions for compliance have been issued qua said proforma Defendants in I.A. 29556/2025.

35. Defendant No. 17 is an unknown entity-John Doe, as Plaintiff has sought relief against the unknown entities. After Plaintiffs have received Basic Subscriber Information ['BSI'] details from the proforma Defendants with

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respect to the unknown entities, it shall file an amended memo of parties within two (2) weeks from the receipt of the information and thereafter summons will be issued to the said entities by the Joint Registrar.

36. List before the learned Joint Registrar (J) for completion of service and pleadings, marking of exhibits and admission/denial of documents on **26.12.2025**.

37. List before Court on **30.04.2026**.

I.A. 29556/2025 (under Order XXXIX Rule 1 & 2 CPC)

38. This is an application filed under Order XXXIX Rules 1 and 2 CPC on behalf of the Plaintiff seeking ex-parte ad-interim injunction against the Defendants.

39. Mr. Pravin Anand learned counsel for the Plaintiff has set up the case of the Plaintiff's as under:

39.1. The Plaintiff, Ajay alias Vishal Veeru Devgan, is an acclaimed actor with a career spanning over four (4) decades and is widely regarded as one of the most prominent figures in Indian cinema.

39.2. The Plaintiff has starred in numerous successful films, received several national and international awards, details of which is given at paragraph no. 16 of the plaint, including multiple National Film Awards and the Padma Shri, India's fourth highest civilian honour, and has contributed significantly as an actor, producer and director. His achievements include iconic performances, commercially successful film franchises, acclaimed directorial ventures, and the establishment of a leading state-of-the-art visual effects studio NY VFXWAALA.

39.3. The Plaintiff's name, image and personality enjoy immense goodwill and commercial value. Owing to his credibility and reputation, he is a sought-

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after brand ambassador associated with major national brands, details of which is given at paragraph no. 17 of the plaint. Public statements from brands consistently emphasize the trust, dependability and integrity associated with the Plaintiff.

39.4. The Plaintiff's social media following exceeding several million on major platforms like Facebook [24 million], Instagram [12.2 million], and X [15.7 million] further demonstrates the distinctiveness and exclusive public association of his name, image and persona.

39.5. It is stated that the Plaintiff enjoys personality rights over all facets of his persona, including his name, voice, likeness, and image. It is stated that these rights entitle him to control the commercial use of such attributes and no third party may use, imitate or exploit any of these attributes without the Plaintiff's express authorization.

39.6. The Plaintiff's personal/stage name, 'Ajay Devgn', 'Ajay Devgan', 'Ajay Veeru Devgn' and its variations, is exclusively associated with him and enjoys both personality-rights protection and trademark protection under various classes, certificates of which are annexed as document 29 filed along with the plaint. It is stated that the Plaintiff is the registered proprietor of relevant trademarks, and no third party has any legitimate claim to use his name.

39.7. The Plaintiff's image, photograph, and likeness, widely disseminated through films, shows and advertisements, are immediately and uniquely associated with him and no one else.

39.8. It is stated that the Plaintiff's rights in the subject matter of the present suit encompass: (a) Personality and Publicity Rights protected under Articles 19 and 21 of the Constitution of India; (b) Moral Rights recognised under

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Sections 38, 38A and 38B of the Copyright Act, 1957; (c) common law rights against passing off, misappropriation and unfair competition; and (d) statutory trademark rights conferred under the Trade Marks Act, 1999.

39.9. The Defendants and their infringing activities and/or status as proforma Defendant, as provided by the learned counsel for the Plaintiff, have been specified in the table below: -

S. No.	DEFENDANTS	INFRINGING ACTIVITIES
1.	Defendant No. 1: The Artists Planet	Impersonation through offering booking the Plaintiff for an appearance / performance
2.	Defendant No. 2: Good Hope	Selling unauthorized posters of the Plaintiff on its own website and also on Amazon
3.	Defendant No. 3: Redbubble	Allowing sellers to sell unauthorized stickers, sweatshirts, t-shirts, caps etc. of the Plaintiff on its platform *Proforma* Defendant
4.	Defendant No. 4: Amazon Seller Services Private Limited	Allowing sellers to sell unauthorized posters of the Plaintiff on its platform *Proforma* Defendant
5.	Defendant No. 5: Meesho Technologies Private Limited	Allowing sellers to sell unauthorized posters of the Plaintiff on its platform *Proforma* Defendant
6.	Defendant No. 6: @Dhananjay_Dhadkan_official	YouTube Channel creating unauthorized AI-generated deepfake content of the Plaintiff
7.	Defendant No. 7: Google LLC	Owns YouTube platform where infringing videos (including AI-generated deepfake content) of the Plaintiff are being made available
8.	Defendant No. 8: ajaydevgnfanclub	Facebook page publishing AI-generated deepfake images of the Plaintiff, also with other female celebrities
9.	Defendant No. 9: Bollywood And Entertainment	Facebook page publishing AI-generated deepfake images of the Plaintiff, also with other female celebrities in an unsavoury manner
10.	Defendant No. 10: The Masti	Facebook page publishing AI-generated deepfake images of the Plaintiff, also with other female celebrities in an unsavoury manner
11.	Defendant No. 11: Kajol Devgan fan	Facebook page publishing AI-generated deepfake images of the Plaintiff, also with other female celebrities in an unsavoury manner
12.	Defendant No. 12:	Owns Facebook and Instagram platforms where

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	Meta Platforms, Inc	infringing photos / videos / images of the Plaintiff are being made available *Proforma* Defendant
13.	Defendant No. 13: X Corp.	Owns 'X' (earlier Twitter) platform where infringing photos / videos (including deepfake content) of the Plaintiff are being made available *Proforma* Defendant
14.	Defendant No. 14: Endurance Digital Domain Technology Private Limited	Domain Name Registrar of Defendant No. 1 *Proforma* Defendant
15.	Defendant No. 15: MeiTY	*Proforma* Defendant
16.	Defendant No. 16: DoT	*Proforma* Defendant
17.	Defendant No. 17: John Does	Pornographic content including face-morphed and deepfake content of the Plaintiff + other unidentified parties

39.10. Learned counsel for the Plaintiff states that the Defendants are infringing Plaintiff's personality and publicity rights by selling unauthorized merchandise bearing his name and image. He states that the Defendants and unknown parties are creating AI-generated advertisements, marketing content, and videos that exploit the Plaintiff's persona for their own commercial gain while depriving him of legitimate economic opportunities.

39.11. He states that the Defendants are also defaming Plaintiff by impersonating him, creating AI-generated deepfake content, and misusing his identity to host inappropriate as well as pornographic material, each of which unlawfully exploits his persona, causes reputational harm, and misleads the public.

39.12. He submits that unless the infringing Defendants are required to obtain prior permission before using Plaintiff's name, image, likeness, or any aspect of his personality as prompts for generative AI tools, such misuse leading to

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creation of inappropriate content on the social media platforms of Defendant Nos. 7, 12 and 13 will continue unchecked, leading to derogatory and harmful outputs that tarnish his reputation.

39.13. He states that the inappropriate content on the social media platforms gravely harms the Plaintiff's dignity and reputation, and the pornographic websites, anonymous and illegal, ought to be blocked.

39.14. He states that all such acts amount to infringement of the Plaintiff's personality rights and passing off, as the public is likely to believe that these products and services are endorsed or associated with the Plaintiff.

39.15. He additionally submits that in order to effectively curb infringement of personality and publicity rights arising from deepfakes and AI-morphed content, the Information Technology Act, 2000 and the Intermediary Guidelines must be strengthened and the social media intermediaries should be held responsible to take reasonable and proportionate technical measures to verify such contents so as to prevent misuse of emerging technologies. He relies upon the additional documents filed vide e-diary no. 8542038/2025 as well as the SOP issued by MeitY in October 2025 for curtailment of dissemination of non-consensual intimate content.

Submissions made by the Defendants

40. Mr. Manas Raghuvanshi, learned counsel for Defendant No. 4; Mr. Vivek Ayyagari, learned counsel for Defendant No. 5; Mr. Rohan Ahuja, learned counsel for Defendant No. 7; Mr. Varun Pathak, learned counsel for Defendant No. 12; Ms. Nidhi Raman, learned CGSC for Defendant Nos. 15 and 16, have entered appearances on advance service.

41. Learned counsels for Defendant Nos. 4 and 5 states that they will abide by the interim directions issued by the Court.

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42. Learned counsel for Defendant No. 7 states that the Plaintiff has sought directions against Defendant Nos. 6 and John Doe entities; and Defendant No. 7 will abide by the directions issued by the Court. He however submits that at the first instance directions for take down may be issued against the uploaders and if they fail to take down the infringing content within the time granted by the Court, Defendant No. 7 will take down the said content.

43. Learned counsel for Defendant No. 12 similarly states that a takedown order may be issued firstly against the uploaders and/or infringers and if the uploader fails to take down the infringing content, Defendant No. 12 will take action to take down the infringing content as per the Courts directions.

44. Mr. Abhishek Kumar, Advocate, who is part of the firm 'Poovayya & Co.' and regularly represents Defendant No. 13 in several proceedings before this Court, was served a copy of the paper-book by the Plaintiff and requested to enter appearance in the present proceedings. However, he has expressed his inability to accept notice in the absence of instructions from Defendant No. 13.

45. Ms. Nidhi Raman, learned CGSC appearing on behalf of for Defendant Nos. 15 and 16, states that the Plaintiff has sought directions for blocking certain URLs listed in Document No. 5 annexed to the captioned application. She submits that Defendant Nos. 15 and 16 are empowered to issue blocking orders only in respect of domain names and not specific URLs and therefore seeks clarification from this Court that any blocking order should pertain to the corresponding domain names.

45.1. She submits that the domain names enlisted at serial no. 4, 10 and 11 of Document-5 annexed to the captioned application, are controlled by Defendant No. 7 and appropriate orders can be issued to Defendant No. 7 to take down these URLs. Learned counsel for Defendant No. 7 states that appropriate

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directions can be issued to the said Defendant in this regard.

Findings and Directions of the Court

46. This Court has heard the learned counsel for the parties and has perused the record.

47. Learned counsel for the Plaintiff states that advance service has been affected on Defendant Nos. 1 to 16. However, none appears on behalf of infringing Defendant Nos. 1, 2, 6, 8, 9, 10, 11 and 13.

48. The Plaintiff is a known public figure with a distinguished career of over four decades, during which his name, image, voice and likeness have acquired immense goodwill, distinctiveness and commercial value. His reputation as a nationally celebrated actor, recipient of multiple prestigious awards including the India's fourth highest civilian honour Padma Shri, his status as a sought-after brand ambassador, and a personality with millions of followers across social media platforms demonstrates the strong public association uniquely tied to his identity and his reputation among the Indian populace not limited to his fans. Additionally, the Plaintiff has also got his personal/stage name and its variations registered as trademark under various classes.

49. On the basis of the assertions made in the plaint and perusal of documents filed on record, this Court is of the prima facie view that the Plaintiff is a well-known face in India who has gained immense goodwill and reputation over a course of a successful career and has acquired a celebrity status in India.

50. In view of the law settled in **D.M. Entertainment Vs. Baby Gift**

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House[2] **, Anil Kapoor Vs. Simply Life India & Ors.**[3] **, and Jaikishan Kaku Bhai Sarf Alias Jackie Shroff Vs. The Peppy store and Ors**.[4] there can be no dispute that this status inherently grants the Plaintiff proprietary rights over her personality and associated attributes.

51. Therefore, prima facie, the Plaintiff's personality traits and/or parts thereof, including the Plaintiff's name, likeness, voice, and image are protectable elements of the Plaintiff's personality rights. The Plaintiff is entitled to seek injunction against the use of his personality rights by third parties for selling merchandise for their commercial gains, without his authorisation. The URLs pertaining to Defendant Nos. 2, 3 and John Doe entities fall within this category. In view of the assertions of the Plaintiff, Defendant No. 1 is misrepresenting to the public with respect to its alleged association with the Plaintiff.

52. In addition, the Plaintiff is prima facie entitled to protect himself against morphed and distorted content created with the use of AI technology which portrays the Plaintiff in a repugnant manner, subjecting him to humiliation and ridicule. The Plaintiff is also prima facie entitled to protect himself against the circulation of morphed pornographic content and AI-generated images portraying him in obscene setting with other celebrities including female celebrities. The posts placed on record pertaining to Defendant Nos. 6, 8, 9, 10, 11 and John Doe entities fall within these categories.

53. The Plaintiff has furnished the list of URLs pertaining to his morphed photographs created with the use of AI technology posted by the unknown users of Defendant No. 13/X at serial no. 5, 6, 7 and 8 at pages 518 and 519 of

[2] MANU/DE/2043/2010
[3] 2023 SCC Online Del 6914 [Paragraph Nos. 38 to 40]

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the documents filed along with the plaint, prima facie portraying him in a repugnant manner.

54. The balance of convenience lies in favour of the Plaintiff, and the continuing availability of the infringing content would cause irreparable injury to the Plaintiff. The Plaintiff has therefore, made out a case for ex-parte ad-interim injunction against the infringing Defendants; except the URLs/posts at pages 212 to 221, which will be taken up for consideration after the infringing Defendants have entered appearance.

55. It is pertinent to note that, the posts in the URLs mentioned from page nos. 212 to 221 (post 1) of the documents filed along with the plaint are prima facie neither indulging in commercialisation nor inappropriate or obscene. Therefore, this Court is of the opinion that before considering issuance of injunction order qua the said URLs, it would be apposite to hear the said Defendant No. 8 first. Accordingly, at present ex-parte stage, no directions for the take down are being issued against the URLs provided at page nos. 212 to 221 (post 1) of the documents filed along with the plaint. The rights and contentions of the Plaintiff are left open.

56. However, before issuing the ex-parte injunction, this Court notes that the AI generated images of the Plaintiff with other female celebrities uploaded by Defendant Nos. 8, 9 10 and 11 as well as anonymous users which as per the Plaintiff are in unsavoury and inappropriate scenarios and in some cases ex-facie obscene could have been reported to the concerned social media platform for take down in accordance with The Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules 2021 ['IT Intermediary Rules'], as it is an efficacious remedy provided by the statute to a complainant

[4] 2024 SCC Online Del 3664.

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(such as the Plaintiff) which is not only cost effective but also time sensitive. Some of the posts complained of would have been liable to be actioned as per Rule 3(2) of the IT Intermediary Rules. This Court notes that some of the posts of Defendant Nos. 8, 9, 10 and 11 which have been complained of date back to June 2025 and it would have been prudent for the plaintiff to avail the statutory mechanism which mandates the Grievance Officer to take action within 24 hours. This Court notes that however parties such as the plaintiff are approaching the Court directly without availing the statutory mechanism and are therefore negating the objective of IT Intermediary Rules. The intent of the statutory mechanism is to provide an effective remedial mechanism to the complainant as well as to reduce burden on the judicial system. Moreover, this Court observes that the social media intermediaries appearing in Court proceedings do not object to such complaints for taking down the unsavoury and inappropriate content. Therefore, it is clarified that if henceforth a complainant/plaintiff approaches the Court without availing the statutory mechanism provided under the IT Intermediary Rules, the said party may be held to be not entitled to an ex-parte ad-interim injunction, and the Court will direct the party to first avail its remedy under the aforesaid Rules. It is the obligation of the counsel to advise the litigant about this statutory remedy.

57. In the meantime, until the next date of hearing, following directions are hereby issued: -

(a) Defendant Nos. 1, 2, 6, 7, 8, 9, 10, 11 and 17/John Doe their associates, servants, agents, affiliates, holding companies, assignees, substitutes, representatives, group entities, their subscribers, employees and/or persons claiming through them or under them and all other persons are restrained from violating the Plaintiff's

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personality/publicity rights and/or passing off by utilizing and/or in any manner directly and/or indirectly, using or exploiting or misappropriating the Plaintiff's (a) name 'Ajay Devgn'/'Ajay Devgan'/'Ajay Veeru Devgn'/'Ajay Veeru Devgan'; (b) image; (c) voice; (d) and likeness; which are exclusively identifiable with him for any commercial and/or personal gain and/or otherwise by exploiting them in any manner whatsoever without the Plaintiff's consent and/or authorization, through the use of any technology including but not limited to Artificial Intelligence, Generative Artificial Intelligence, Machine Learning, Deepfakes, Face Morphing, and on any mediums and formats including the virtual medium such as websites, Metaverse, social media etc.

(b) Defendant No. 1 is directed to take down the infringing link enlisted at **Annexure A** attached to this order, failing which Defendant No. 14 is directed to lock and suspend the domain name of Defendant No. 1.

(c) Defendant No. 2 is directed to delist the impugned products solicited on their website which are infringing personality rights of the Plaintiff and are enlisted at **Annexure A** attached to this order.

(d) Defendant Nos. 3, 4 and 5 are restrained from selling and/or facilitating sale of merchandise which infringes the personality rights of the Plaintiff. The said Defendants are directed to delist the products, which are solicited on their website, and are enlisted at **Annexure A** attached to this order.

(e) Defendant No. 6 is directed to take down all the infringing URLs enlisted at **Annexure A** attached to this order. In case, Defendant No.

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6 fails to take down the infringing URLs, Defendant No. 7 will take down the same.

(f) In addition, Defendant No. 7 is directed to take down the infringing URLs of John Doe entities enlisted at **Annexure A** attached to this order.

(g) Defendant Nos. 8, 9, 10, and 11 are directed to take down the infringing URLs, enlisted at **Annexure A** attached to this order, from their respective Facebook pages. In case, these Defendants fail to take down the infringing URLs, Defendant No. 12 will take down the same.

(h) In addition, Defendant No. 12 is directed to take down the infringing URLs of John Doe entities enlisted at **Annexure A** attached to this order.

(i) Defendant No. 13 is directed to take down the infringing URLs enlisted at **Annexure A** attached to this order.

(j) Defendant Nos. 15 and 16 are directed to issue appropriate orders to ISPs for blocking of the infringing domains/websites of John Doe entities/Defendant No. 17, enlisted at **Section D of Annexure A** attached to this order (except sl. nos. 4, 10 and 11). Defendant No. 7 will take appropriate steps for take down of the URLs/domains/websites enlisted at sl. nos. 4, 10 and 11 of Section D.

58. The Defendants will comply with these directions within 72 hours from the receipt of this Order.

59. The Defendant Nos. 3, 4, 5, 7, 12, 13 will provide BSI details of the infringing URLs of John Doe entities/Defendant No. 17 within four (4) weeks

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set out in **Annexure A**.

60. It is further directed that in case Defendant Nos. 1, 2, 6, 8, 9, 10, and 11 fail to comply with the aforesaid directions within the time granted, Plaintiff will inform Defendant Nos. 7 and 12, who will then reindex the said URLs from its respective platforms.

61. The Plaintiff will be at liberty to approach the Defendants Nos. 4, 5, 7, 12 and 13 through counsels who have/will enter appearance for taking down any mirror or identical content which has already been directed to be taken down by the Orders of this Court. Upon receiving a request, the proforma Defendants will act upon the said request within 48 hours and if the proforma Defendants have any reservation, they will communicate the same to the Plaintiff, within 48 hours, so that the Plaintiff can take appropriate remedial steps.

62. Defendant Nos. 3, 4, 5, 7, 12, 13, 14, 15 and 16 are directed to file their compliance affidavit within four (4) weeks.

63. Issue notice to the non-appearing Defendant Nos. 1, 2, 3, 6, 8, 9, 10, 11, 13, and 14.

64. Upon the amended memo of parties being filed, issue notice to the newly impleaded defendants.

65. This Court also takes note that Defendant No. 13's platform is a social networking and microblogging platform wherein multiple users are stated to have been engaged in infringing activities under the name of the Plaintiff, without his authorisation, and since the details of such accounts are not in the public domain, Defendant No. 13 has been impleaded as a proforma party for effective implementation of the Court's orders.

However, Defendant No. 13 has failed to provide any requisite details

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such as email address or nominated counsel to the Registrar for effecting advance service by a plaintiff in these kinds of matters, unlike the other intermediaries. It appears that this Defendant does not wish to be represented before the Court on the first date of hearing and be served in advance. The authorized representative of Defendant No. 13 is directed to file an affidavit furnishing requisite details to the Registrar (Original Side) for purpose of advance service; the details should include its physical address as well as email address and name of its nominated counsel, if any. It should also put in place a mechanism for its representation upon receiving advance service.

66. Compliance of Order XXXIX Rule 3 CPC be done within 10 days from today.

67. List before the learned Joint Registrar (J) on **26.12.2025**.

68. List before Court on **30.04.2026**.

69. The digitally signed copy of this order, duly uploaded on the official website of the Delhi High Court, www.delhihighcourt.nic.in, shall be treated as a certified copy of the order for the purpose of ensuring compliance. No physical copy of order shall be insisted by any authority/entity or litigant.

MANMEET PRITAM SINGH ARORA, J

NOVEMBER 27, 2025/ng/IB/AM

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ANNEXURE – A

S. No.	DEFENDANTS	LINKS
		A. IMPERSONATION
1.	Defendant No. 1 – The Artists Planet	https://theartistplanet.in/Celebrity_Bollywood_Ajay_Devgan.html
		B. SALE OF MERCHANDISE
2.	Defendant No. 2 – Good Hope	https://good-hope.in/products/singham-movie-ajay-devgan-movie-quote-framed-poster-canvas-photo-frame-wall-art-decor?variant=46900764016934 https://www.amazon.in/Matte-300gsm-Singham-Poster-multicolour/dp/B0B8X71XLF
3.	Defendant No. 3 – Redbubble	https://www.redbubble.com/i/sticker/Ajay-devgn-Indian-bollywood-hero-by-HoanQLutias/106178028.EJUG5 https://www.redbubble.com/i/sticker/Ajay-devgn-Indian-bollywood-hero-by-HoanQLutias/106178028.JCQM3 https://www.redbubble.com/i/sticker/Ajay-devgn-Indian-bollywood-hero-by-HoanQLutias/106178028.O9UDB https://www.redbubble.com/i/holographic-sticker/Ajay-devgn-Indian-bollywood-hero-by-HoanQLutias/106178028.A3LW6 https://www.redbubble.com/i/sticker/Ajay-devgn-Indian-bollywood-hero-by-HoanQLutias/106178028.7ILAG https://www.redbubble.com/i/sticker/Ajay-devgn-Indian-bollywood-hero-by-HoanQLutias/106178028.ZRD0N https://www.redbubble.com/i/sticker/Ajay-devgn-Indian-bollywood-hero-by-HoanQLutias/106178028.KA0GC https://www.redbubble.com/i/sticker/Ajay-devgn-Indian-

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4.	Defendant No. 4 – Amazon	https://www.amazon.in/wallpics-Devgn-Photo-Paper-Poster/dp/B08H87X253 https://www.amazon.in/wallpics-Devgn-Photo-Paper-Poster/dp/B0DHNY48NM https://www.amazon.in/Bollywood-Singham-Satakli-Dialouges-Posters/dp/B0B8WZZL9L https://www.amazon.in/Samriddhi-bolliwood-Devgan-without-Drawing/dp/B0F3P4WJR3 https://www.amazon.in/Devgan-Poster-Multicolor-12x18-Unframed/dp/B0BY4JW3R3 https://www.amazon.in/Indian-Decoration-Decorative-Theatre-Resolution/dp/B093T15HHN https://www.amazon.in/Decorative-Interior-Hostels-Decoration-Adhesive/dp/B094WFXX5N https://www.amazon.in/Samriddhi-Devgan-Bolliwood-Driving-without/dp/B0FLQGHND9 https://www.amazon.in/Decoration-Decorative-Unframed-Theatre-Adhesive/dp/B09D3YWYL4 https://www.amazon.in/Bollywood-Decorative-Interior-Unframed-

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		Decoration/dp/B09D3RTQJN https://www.amazon.in/Samriddhi-Bolliwood-Devgan-Laminated-Picture/dp/B0F9LDKYQX https://www.amazon.in/Singham-Poster-Office-Rolled-Framed/dp/B0B8X7YTRX
5.	Defendant No. 5 – Meesho	https://www.meesho.com/ajay-devgn-glossy-laminated-wall-poster-m7/p/6kpk1j https://www.meesho.com/ajay-devgn-glossy-laminated-wall-poster-m10/p/6kpk1h https://www.meesho.com/ajay-devgn-glossy-laminated-wall-poster-m8/p/6kpk1e https://www.meesho.com/ajay-devgn-glossy-laminated-wall-poster-m5/p/6kpk1f https://www.meesho.com/ajay-devgn-glossy-laminated-wall-poster-m11/p/6kpk1g https://www.meesho.com/ajay-devgn-glossy-laminated-wall-poster-m9/p/6kpk1i https://www.meesho.com/ajay-devgn-glossy-laminated-wall-poster-m6/p/6kpk1k
C. THROUGH ARTIFICAL INTELLIGENCE TECHNOLOGIES INCLUDING DEEPFAKES		

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6.	Defendant No. 6 – @Dhananjay_Dhadkan_official (YouTube Channel)	https://www.youtube.com/watch?v=_xLuOG80PTM https://www.youtube.com/watch?v=0IP8R_dw1Vo https://www.youtube.com/watch?v=0wUY7u0Nzi8 https://www.youtube.com/watch?v=5RV4jpBFX88 https://www.youtube.com/watch?v=af41oO4xJRw https://www.youtube.com/watch?v=bd9XcjrkAX4 https://www.youtube.com/watch?v=bIoJ9CUR4LQ https://www.youtube.com/watch?v=cPVDfGUBKFk https://www.youtube.com/watch?v=dFa8eSAPg84 https://www.youtube.com/watch?v=DJ8Wdhj7zpk https://www.youtube.com/watch?v=f8jtMmQ1J68 https://www.youtube.com/watch?v=glnrR5GwK9o https://www.youtube.com/watch?v=GoTi7U4EDNc https://www.youtube.com/watch?v=gUKKu_i2m9I https://www.youtube.com/watch?v=hANeDpmHgZk https://www.youtube.com/watch?v=iMDzeD5x36w https://www.youtube.com/watch?v=-IqRwzy7al4 https://www.youtube.com/watch?v=JbmryGPQoOI https://www.youtube.com/watch?v=JrNPCFAMKrc https://www.youtube.com/watch?v=kDn-jywz1Vk https://www.youtube.com/watch?v=lUFRB22ubDw https://www.youtube.com/watch?v=M6oSF9Vb5vw https://www.youtube.com/watch?v=MWLW-o_KTfw/

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7.	Defendant No. 7 – Google LLC	https://www.youtube.com/watch?v=pnkCSXmhD9w https://www.youtube.com/watch?v=WyDT1EKvBYs https://www.youtube.com/watch?v=4qOlVDDSb_s https://www.youtube.com/watch?v=dCBjDIjeuJs https://www.youtube.com/watch?v=xwgfvM_4k9M https://www.youtube.com/watch?v=krBEFpE6lrs https://www.youtube.com/watch?v=MQWXVIuJMnQ https://www.youtube.com/watch?v=h0lYCoMFJi0 https://www.youtube.com/watch?v=98q5ScHq-EQ https://www.youtube.com/watch?v=wYXC1E02k6U https://www.youtube.com/watch?v=PFRWitnCoaY https://www.youtube.com/watch?v=YPrNLExh-cM https://www.youtube.com/watch?v=vmxWAFWm2vI https://www.youtube.com/watch?v=kMpZQKvWU1w https://www.youtube.com/watch?v=0yJqP1FLa9Y https://www.youtube.com/watch?v=2EyETB_dRD8 https://www.youtube.com/watch?v=2PuzGmO8HmA https://www.youtube.com/watch?v=3chiI0MKiBc https://www.youtube.com/watch?v=3Gtktw8m1bM https://www.youtube.com/watch?v=3OJOdG4giKk https://www.youtube.com/watch?v=4YvKluDf9cw https://www.youtube.com/watch?v=69OTID98X_s https://www.youtube.com/watch?v=6FSEJxEN830

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8.	Defendant No. 8 – ajaydevgnfan club	https://www.facebook.com/photo.php?fbid=1089118893353459 https://www.facebook.com/photo.php?fbid=1088415446757137 https://www.facebook.com/photo.php?fbid=1088411053424243 https://www.facebook.com/photo.php?fbid=1088410626757619 https://www.facebook.com/photo.php?fbid=1083927637205918 https://www.facebook.com/photo.php?fbid=1083927427205939 https://www.facebook.com/photo.php?fbid=1080182497580432 https://www.facebook.com/photo.php?fbid=1079454830986532 https://www.facebook.com/photo.php?fbid=1078616464403702 https://www.facebook.com/photo.php?fbid=1077923364473012 https://www.facebook.com/photo.php?fbid=1055837830014899 https://www.facebook.com/photo.php?fbid=1055843750014307 https://www.facebook.com/photo.php?fbid=1055839290014753 https://www.facebook.com/photo.php?fbid=1055847350013947 https://www.facebook.com/photo.php?fbid=1049753797289969 https://www.facebook.com/photo.php?fbid=1049752507290098 https://www.facebook.com/photo.php?fbid=1049751153956900 https://www.facebook.com/photo.php?fbid=1044864407778908 https://www.facebook.com/photo.php?fbid=1044864374445578 https://www.facebook.com/photo.php?fbid=1044717734460242 https://www.facebook.com/photo.php?fbid=1044717684460247

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9.	Defendant No. 9 – Bollywood And Entertainment	https://www.facebook.com/photo.php?fbid=1173976881529234 https://www.facebook.com/photo.php?fbid=1173964981530424 https://www.facebook.com/photo.php?fbid=1173950181531904 https://www.facebook.com/photo.php?fbid=1173342618259327 https://www.facebook.com/photo.php?fbid=1173327304927525 https://www.facebook.com/photo.php?fbid=1173262561600666 https://www.facebook.com/photo.php?fbid=1173214008272188 https://www.facebook.com/photo.php?fbid=1173200038273585 https://www.facebook.com/photo.php?fbid=1172219761704946 https://www.facebook.com/photo.php?fbid=1153909133536009 https://www.facebook.com/photo.php?fbid=1153880783538844 https://www.facebook.com/photo.php?fbid=1153857140207875 https://www.facebook.com/photo.php?fbid=1153807410212848 https://www.facebook.com/photo.php?fbid=1153788186881437 https://www.facebook.com/photo.php?fbid=1148123500781239 https://www.facebook.com/photo.php?fbid=1148043760789213 https://www.facebook.com/photo.php?fbid=1148008000792789 https://www.facebook.com/photo.php?fbid=1140872498173006 https://www.facebook.com/photo.php?fbid=1140851761508413 https://www.facebook.com/photo.php?fbid=1140749858185270

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10.	Defendant No. 10- The Masti (Facebook Page)	https://www.facebook.com/photo/?fbid=64678134841959 https://www.facebook.com/photo/?fbid=649304981500560 https://www.facebook.com/photo/?fbid=649306738167051 https://www.facebook.com/photo/?fbid=64932018483237 https://www.facebook.com/photo/?fbid=653269724437419 https://www.facebook.com/photo/?fbid=653270281104030 https://www.facebook.com/photo/?fbid=653271967770528 https://www.facebook.com/photo/?fbid=653578207739904 https://www.facebook.com/photo/?fbid=653622951068763

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11.	Defendant No. 11- Kajol Devgan Fan (Facebook Page)	https://www.facebook.com/photo.php?fbid=122266245416037617 https://www.facebook.com/photo.php?fbid=122249869694037617 https://www.facebook.com/photo.php?fbid=122267437538037617 https://www.facebook.com/photo.php?fbid=122266782764037617 https://www.facebook.com/photo.php?fbid=122266113602037617 https://www.facebook.com/photo.php?fbid=122265271904037617 https://www.facebook.com/photo.php?fbid=122261640068037617 https://www.facebook.com/photo.php?fbid=122255127872037617

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12.	Defendant No.12 – Meta Platforms, Inc.	https://www.facebook.com/reel/677398621493258 https://www.facebook.com/photo?fbid=1126067826222227 https://www.facebook.com/photo.php?fbid=122188644836094671 https://www.facebook.com/photo.php?fbid=122188644842094671 https://www.facebook.com/photo.php?fbid=122188644830094671 https://www.facebook.com/reel/1026815402865640 https://www.facebook.com/reel/1035126068669963 https://www.facebook.com/reel/1039768341649356 https://www.facebook.com/reel/1055748776102052 https://www.facebook.com/reel/1076375287443752 https://www.facebook.com/reel/1095245929225457 https://www.facebook.com/reel/1105677374940077 https://www.facebook.com/reel/1206496101164893

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13.	Defendant No. 13 – X Corp	https://x.com/ooppss_moments/status/1846252993416778111 https://x.com/Virenn_Indian/status/1934804205740675413 https://x.com/suchi_a/status/1905374961507992034/video/1 https://x.com/BattaKashmiri/status/1905685234513051889/video/1
D. PRONOGRAPHIC CONTENT		
14.	Defendant No.17 – John Does (Pornographic links)	1. https://2q.mushkin-europe.com/ajay+devgan+kajol+xxx 2. https://2q.mushkin-europe.com/ajay+devgan+ki+nangi+photo 3. https://bollywoodx.cam/nora-fatehi-anal-sex-with-hero-ajay-devgan-casting-couch-stills/ 4. https://4.bp.blogspot.com/-_LXzezWCTPc/UWqOnDivRlI/AAAAAAAAA2k/7QKA7k51q7M/s1600/50f7b86bb302c.jpg 5. https://hotnupics.com/ajay-devgan-and-kajol-xxx.html 6. https://huivpizde.com/uploads/posts/2022-11/1669480263_40-huivpizde-com-p-porno-khind-aktiritsasi-sekisi-40.jpg 7. https://jakkilby.co.uk/ajay+devgan+sex+photo 8. https://nudedesiactress.pics/bollywood-actress-fake/ajay-devgn-fucking-kareena-pussy-without-dress-fake-sex

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